IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

FRIDAY, THE TWENTY EIGHTH DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL

ARBITRATION APPLICATION NO: 214 OF 2024

Between:

1. M/s Vamsiram Homes, Office at. Plot No. 1246, Level 3, Vamsirams Jubliee Casa, Road No. 62 Jubilee Hills, Hyderabad, Telangana, 500033 Represented by its Managing Partner, VamsiramTikkavarapu.
2. T. Janardhan Reddy, S/o Sri T. Dasaradha Rami Reddy, Aged about 74 years, Occ. Business, R/o Plot No. 455. Road No. 19, Jubilee Hills, Hyderabad 500033.
3. Vamsiram Tikkavarapu, S/o Sri T. Janardhan Reddy, Age about 38 years, Occ . Business, R/o Plot No. 455. Road No. 19, Jubilee Hills, Hyderabad 500033.

...Applicants

AND

Smt. P. Padmaja, W/o P. Ramakrishna, Aged about 57 years, Occ. Housewife, R/o.705, Highland Drive, Madison, Albama, 35758, USA, Represented by her GPA, P. Ramakrishna, S/o P. Venkateshwar Rao, Aged about 60 years, Occ. Business, R/o Flat No. 301, Rekha Towers, 100 and Road, New Auto Nagar Road, Poranki, Penumaluru, Krishna District, Andhra Pradesh - 5211137

...Respondents

Arbitration Application Under Section 11 (6) of the Arbitration and Conciliation Act, 1996 (Act 26 of 1996) praying that this Hon'ble Court may be pleased to appoint an Arbitrator for resolution of the disputes between the Applicants and the Respondent arisen out of the Development Agreement cum General Power of Attorney dated 06/04/2017.

Counsel for the Applicants : Ms. Sneha Madinur, representing Sri. Manjari S Ganu

Counsel for the Respondents: Sri A Kranti Kumar Reddy

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

ARBITRATION APPLICATION No.214 of 2024

ORDER:

Ms.Sneha Madinur, learned counsel appearing for Ms.Manjari S.Ganu, learned counsel for the applicants and Sri A.Kranti Kumar Reddy, learned counsel for the respondents.

2. With the consent, finally heard.

3. During the course of hearing, learned counsel for the parties submit that they have reached to a consensus and it is jointly prayed that Sri Justice L.Narasimha Reddy, former Judge of this Court, may be appointed as sole Arbitrator.

4. In view of the joint prayer, Sri Justice L.Narasimha Reddy, former Judge of this Court (resident of H.No.2-2-25/3/3, Durgabai Deshmukh Colony, Near O.U.Campus, Baghamberpet, Hyderabad – 13; Mobile No.9440621406) is appointed as sole arbitrator to adjudicate the dispute between the parties.

5. The parties shall appear before the sole arbitrator on 12.04.2025 at 11:00 a.m. along with a copy of this order. Thereupon, the sole arbitrator shall proceed with the arbitral proceedings in accordance with law.

6. Accordingly, the Arbitration Application is **allowed**. No costs. As a sequel, miscellaneous petitions, pending if any, stand closed.

Sd/- M. VIJAYA BHASKER
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

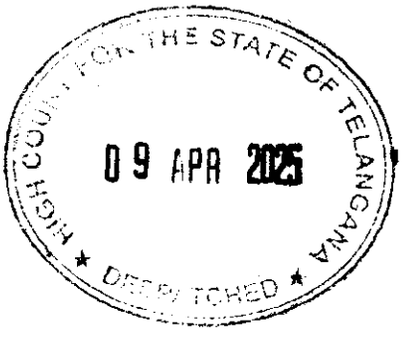
To,

1. Sri Justice L. Narasimha Reddy, Former Judge of High Court for the State of Telangana Resident of H.No. 2-2-25/3/3, Durgabai Deshmukh Colony, Near O.U. Campus, Baghamberpet, Hyderabad – 13 , Mobile No. 9440621406) **(By Special Messenger) (Along with a copy of order and material papers)**
2. One CC to Sri. Manjari S Ganu Advocate [OPUC]
3. One CC to Sri A Kranti Kumar Reddy Advocate [OPUC]
4. Two CD Copies

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HIGH COURT

DATED:28/03/2025



ORDER

ARBAPPL.No.214 of 2024

ALLOWING THE ARBITRATION APPLICATION

Coopted
for
9/4/25